

ITEM NO.34

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 210/2024

STATE OF KARNATAKA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.80148/2024-INTERVENTION APPLICATION and IA No.81359/2024-INTERVENTION/IMPLEADMENT)

Date : 08-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Shashi Kiran Shetty, Sr. Adv.
Mr. Devadat Kamat, Sr. Adv.
Mr. D. L. Chidananda, AOR
Mr. Adit P.S., Adv.
Mr. Rishabh Parikh, Adv.
Mr. Harish Pandey, Adv.
Mr. Ajay Desai, Adv.
Mr. R. Solanki, Adv.
Mr. Anubhav Kumar, Adv.
Mr. Ishan Ray Choudhary, Adv.
Mr. Rishabh Parikh, Adv.

For Respondent(s)

Mr. R. Venkatramani, Attorney General for India
Mr. Tushar Mehta, Solicitor General
Mr. Kanul Agrawal, Adv.
Mr. Padmesh Mishra, Adv.
Ms. Sanskriti Pathak, Adv.

Mr. Prashant Bhushan, Adv.
Mr. M V Mukunda, Adv.
Mr. Kailas Bajirao Autade, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. R. Venkatramani, learned Attorney General for India and Mr. Tushar Mehta, learned Solicitor General appearing for the respondent(s) on advance notice state that they would seek instructions in the matter and make a statement before the Court on the next date of hearing.
2. List this matter on 22.04.2024.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)